

upto 31st Dec. 1990, under the provisions of Section 190 (2) of Motor vehicles Act, 1988, for violation of pollution standards. This includes 1205 private vehicles, 384 Delhi Transport Corporation vehicles and 209 Government vehicles.

(b) Fines of Rs. 1000 each has been imposed by the competent courts in 969 cases for violation of pollution standards till 14.2.1991.

(c) The data collected by Transport Department indicate that of the vehicles checked the proportion of polluting vehicles has gone down to 15.4% between March, 1990 and December, 1990, as compared to 36% between December, 1987 to February, 1990.

Environmental Courts

42. SHRI MANDHATA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have finalised the scheme of setting up Environmental Courts in States and at the Centre;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which these courts are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI):
(a) to (c). The matter is under examination.

Iraqi dues to Indian exporters

43. DR. C. SILVERA: Will the Minister of COMMERCE be pleased to state:

(a) whether Iraq owes crores of rupees

to Indian Exporters under the Deferred Payment Agreements;

(b) whether such dues are not forthcoming from Iraq;

(c) whether Government propose to offer some financial assistance to these Indian exporters to enable them to survive and keep their trade alive; and

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAMDASPATEL):

(a) Yes, Sir.

(b) In terms of the Deferred Payment Agreement signed in March 1990 with the Government of Iraq, dues of the order of US \$ 85 million were expected to be realised during 1990-91 through purchase of crude oil from Iraq. However till August 1990 dues to the tune of US \$ 21.17 million only were realised. In view of subsequent ban on trade with Iraq, there is practically no possibility of realisation of the balance dues of the companies during the current year.

(c) and (d). A proposal for financial assistance linked with additional export obligation on the project exporters concerned, is under examination for the unrealised portion of the amount due in 1990-91.

[Translation]

Theft in Directorate of Revenue Intelligence

44. PROF. YADU NATH PANDEY. Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Rajaswa Gupta Char Nideshalaya ke

Mukhyalaya main panch lakh ki chori" appearing in Jansatta dated 2 February, 1991;

(b) if so, the facts thereof;

(c) the details of persons found responsible for this alleged theft; and

(d) the action taken against the guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

(a) Yes, sir.

(b) to (d). An amount of Rs. 5 lakhs which was kept in a brief case in an almirah in the Administration and Accounts Section of Directorate of Revenue Intelligence, Indraprastha Bhavan, Indraprastha Estate, New Delhi was found to be stolen on 31/1/91. A First Information Report was lodged with the Indraprastha Estate/ Central District Police Station on 31/1/91 and a case under Section 457/380 of Indian Penal Code has been registered by the Police. The case is presently being investigated by them. In addition, an internal departmental enquiry is also being conducted. The amount of Rs. 5 lakhs was however, recovered on 11.2.91 from a seized truck parked in front of the office building.

Disastrous effect on Indian environment due to Gulf War

45. PROF. YADU NATH PANDEY:
SHRI KIRPAL SINGH
SHRI SURYA NARAYAN YADAV:
SHRI VAMANRAO MAHADIK:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Indian environment has been affected by the use of missiles and nuclear weapons on large scale in the Gulf

war and the smoke billowing out of the devastating fire in oil wells in the Gulf countries;

(b) if so, the details of the damages caused to the Indian environment since December, 1990 till date;

(c) whether Government have chalked out any plan/scheme for protecting the Indian environment from the effects of war; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI):

(a) No, Sir.

(b) Does not arise.

(c) and (d). The movement of the oil slick is being continuously monitored by the Department of Space using satellite imagery. An inter-departmental committee is closely monitoring the developments for any remedial measures considered necessary.

Vacant posts of Judges in High Courts

46. SHRI JANARDAN YADAV:
SHRI K.D. SULTANPURI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of new judges appointed in different High Courts during the last two months court-wise;

(b) the number of posts of judges still lying vacant in these courts court-wise; and

(c) the steps being taken by the Union Government to fill up the vacant posts?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI